

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:482
ANSWERED ON:28.02.2000
RATIONALISATION OF POLLUTION NORMS
ALE NARENDRA

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government propose to rationalise the pollution norms;
- (b) if so, the details thereof; (
- (c) the role of State Pollution Control Boards in the wake of this move;
- (d) whether any concrete proposal is under consideration to meet the threat of pollution by this move; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS

(SHRI BABU LAL MARANDI)

- (a), (b)&(c): Environmental standards have been notified by the Government under the Environment (Protection) Act, 1986, which are adopted by the State Pollution Control Boards (SPCBs) However, the SPCBs may prescribe more stringent norms depending upon the local conditions.
- (d)&(e): Do not arise.